

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

CP No. 278/Chd/Hry/2017

## **Under Section 252 of the Companies Act, 2013.**

## **In the matter of:**

M/s. Hygiene Facilities Management Private Limited ...Petitioner

vs.

Registrar of Companies, NCT of Delhi & Haryana ....Respondent

Present: Mr. Neeraj Kumar Goel, Practising Company Secretary for petitioner.

The petitioner-company has filed additional documents alongwith affidavit of authorised representative of the company. These comprise of master data of the company and balance sheets for the year 2013-14 and 2014-15 which be taken on record.

Notice of this petition for 26.02.2018 to the Registrar of Companies, NCT of Delhi and Haryana at New Delhi and also to the Commissioner of Income Tax, under whose jurisdiction the applicant-company is being assessed, mentioning therein the PAN of the company. The petitioner is directed to collect the notice from the Registry and send it by attaching copy of the petition and entire paper book by Speed Post, immediately. The reports/representations/objections, if any, by the Registrar of Companies and Commissioner of Income Tax against the restoration of name of company in the Register of Companies be filed at least three days before the date fixed. The petitioner would file the affidavit of service of the authorised representative

supported by postal receipt and tracking report at least three days before the date fixed.

In the meanwhile, the petitioner would be able to operate its bank accounts for the purpose of realising the amount due to the company and for the payment or discharge of the existing liabilities or obligations of the company in terms of Section 250 of the Companies Act, 2013.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

January 16, 2018  
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